

r
SLP(C)No. 3032-3040 OF 2002

ITEM NO.2
(PART-HEARD)

Court No. 9

SECTION XI
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.3032-3040/2002

(From the judgement and order dated 06/11/2001 in WP 829/01,
WP 795/01, 803/01,WP 818/01,WP 830/01,WP 831/01,WP 847/01,
WP 857/01 and WP 4271/01 of the HIGH COURT OF UTTARANCHAL
AT NAINITAL)

STATE OF UTTARANCHAL & ORS.

Petitioner (s)

VERSUS

SIDHARTH SRIVASTAVA & ORS.

Respondent (s)

(With Appln(s). for directions and exemption from filing O.T. and
permission to place addl. documents on record and permission
to submit addl. document(s) and recalling/modification of Court's
order dated 15.11.2002 and intervention and with prayer for
interim relief)

(FOR FINAL DISPOSAL)

With

SLP(C) No.4079/2002, SLP(C) No.4077/2002

(With appln(s). for exemption from filing c/c of the impugned
judgment and exemption from filing O.T. and permission to
submit addl. documents and with prayer for interim relief)

(FOR FINAL DISPOSAL)

WITH

S.L.P.(C) NO.....CC 1629/2003

(With I.A. No.1 for c/delay in filing SLP and c/delay in
refiling SLP and Office Report)

Date : 18/02/2003 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SHIVARAJ V. PATIL
HON'BLE MR. JUSTICE ARIJIT PASAYAT

For Petitioner (s) Mr. Gopal Subramaniam, Sr. Adv.
Ms. Rachana Srivastava, Adv.
Mr. Rohit Singh, Adv.

Mrs. Bharati Reddy, Adv.

Mr. Ajay K. Agrawal, Adv.

.....2/-

For Respondent (s) Mr. P.P. Rao, Sr. Adv.
 Mr. Raj Kumar Gupta, Adv.
 Mr. Sheo Kumar Gupta, Adv.
 Mr. A.N. Bardiyar, Adv.

Mr. Yatish Mohan, Adv.
 Mr. Vishwajit Singh, Adv.
 Mr. K.L. Janjani, Adv.

Mr. K.L. Taneja, Adv.

Mr. K.V. Mohan, Adv.
 Mr. A.K. Yadav, Adv.

Mr. Ravi Prakash Mehrotra, Adv.
 Ms. Deepti R. Mehrotra, Adv.
 Mr. Garvesh Kabra, Adv.

Mr. Vishwajit Singh, Adv.

Mr. Ashok K. Srivastava, Adv.
 Mr. Arvind Kr. Shukla, Adv.

Mr. S. Chandra Shekhar, Adv.

Mr. A.S. Pundir, Adv.

UPON hearing counsel the Court made the following
 O R D E R

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Mr. P.P. Rao, learned senior counsel appearing for the respondents resumed arguments at 10.35 A.M. and concluded at 11.15 A.M. Thereafter, Mr. R.P. Mehrotra, learned counsel argued for about 15 minutes. Thereafter, Mr. Gopal Subramaniam, learned senior counsel appearing for the petitioners replied for about half an hour. Mr. Ashok K. Srivastava, learned counsel for the State of U.P. argued for about 10 minutes.

Arguments concluded. Judgment reserved.

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	(A.S. BISHT)	(SHELLY SENGUPTA)
Sarita	COURT MASTER	COURT MASTER

LIST OF BOOKS REFERRED IN SLP(C) NOS.3032-3040/2002@@
 EEE

1993 (2) SCC 573 at 579
 1994 Suppl.(1) SCC 250 at 254

2000 (1) SCC 600

2001 (6) SCC 380 para 13

1976 (3) SCC 242

1973 (1) SCC 99

1995 Suppl. (2) SCC 230 at 234

U.P. State Reorganization Act